

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL,
SOUTH ZONAL BENCH, CHENNAI
COURT HALL No.III**

CUSTOMS APPEAL No.41863 and 41864 of 2014

(Arising out of Order-in-Appeal C.Cus No.748-749/2014 dated 01.05.2014 by Commissioner of Customs (Appeals), 60, Rajaji Salai, Customs House, Chennai 600 001).

The Commissioner of Customs

...Appellant

Seaport – Imports
Custom House
No.60, Rajaji Salai
Chennai 600 001

Versus

M/s. PNP Polytex Pvt. Ltd.

..... Respondent

Old No.139, New No.60
Sanjeevarayan Koil Street
Old Washernmenpet
Chennai 600 021

APPEARANCE:

Shri. R. Rajaraman, Assistant Commissioner (A.R)
For the Appellant

Shri. S. Ganesh Aravindh, Advocate
For the Respondent

CORAM :

**HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)**

DATE OF HEARING & DECISION:11.01.2024

FINAL ORDER Nos.40051-40052/2024

ORDER : Per Ms. SULEKHA BEEVI C.S.

The above appeal has come up for hearing as per the published list. The learned AR Shri. R. Rajaraman submitted that

the amount involved is less than Rs.50,00,000/- and is skipped by the monetary policy of litigations filed by the department. Taking note of the submissions, the appeal is dismissed as per the monetary policy.

(dictated and pronounced in court)

(VASA SESHAGIRI RAO)
Member (Technical)

(SULEKHA BEEVI C.S.)
Member (Judicial)

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